



2026:DHC:4382



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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*Date of Decision: 16.05.2026*

+ **CRL.M.C. 2302/2026**

ROHIT NEGI

.....Petitioner

Through: Counsel for petitioner (*appearance not given*) with petitioner in person (*through videoconferencing*).

versus

STATE NCT OF DELHI & ANR.

.....Respondents

Through: Mr. Sanjeev Sabharwal, APP for State (*through videoconferencing*) with SI Rahul, PS Safdarjung Enclave. Respondent no.2 in person (*through videoconferencing*).

**CORAM: JUSTICE GIRISH KATHPALIA**

**J U D G M E N T (ORAL)**

1. The petitioner seeks quashing of FIR No. 0006/2024 of Police Station Vasant Kunj, South for offence under Section 498/406/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioner.



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2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.

3. The respondent no.2, present through videoconferencing, is identified by IO/SI Rahul. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. Marriage between petitioner no.1 and respondent no.2 stands already dissolved by way of decree of divorce. Presently, there is no surviving child of petitioner no.1 and respondent no.2. The respondent no.2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no.2 submits that she does not wish to continue prosecution of petitioners.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through a full dress trial.

5. Therefore, the petition is allowed and FIR No. 0006/2024 of Police Station Vasant Kunj, South for offence under Section 498/406/34 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA  
(JUDGE)**

**MAY 16, 2026/dr**